

22

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 132/2017 in C.P. No. 2/73(4)/NCLT/AHM/2017


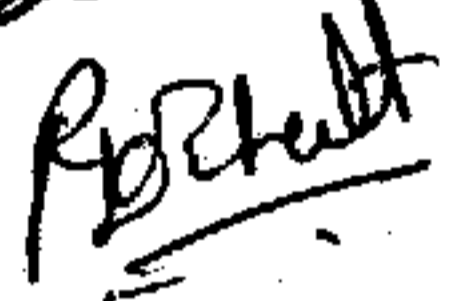
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017**

Name of the Company: Neesa Leisure Ltd. & Ors.
V/s.
Abhay Chafekar & Ors.

Section of the Companies Act: Section 73(4) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner Respondent	
2.	RAVISH BHATT	ADV		

ORDER

Learned Advocate Mr. Jaimin Dave present for Original Petitioner. Learned Advocate Mr. Ravish Bhatt present for Original Respondent no. 1.

Heard arguments of both sides.

This application is filed to stay the hearing in the main petition on the ground that petition filed by the company CP 11/2016 shall be heard along with the main petition.

^{Since} Now it is decided and agreed by both parties that CP 11/2016 which is filed by the company and all other applications filed by depositors shall be heard together and disposed of at a time there is no need to grant stay of the petitions filed by depositors.

In that view of the matter learned Counsel appearing for the applicant sought leave of the Tribunal to withdraw the application.

Hence IA 132/2017 is disposed of as withdrawn.

List main CP no. 2/2017 on 19.09.2017 in view of the pendency of amendment application in CP 11/2016.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of August, 2017.